

**GOVERNMENT OF INDIA
MINISTRY OF EXTERNAL AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO.684
TO BE ANSWERED ON 20.07.2016**

AGREEMENT ON PARENTAL ABDUCTION

684. SHRI SUMAN BALKA:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether there are plans for a bilateral agreement with US on parental abduction cases;**
- (b) if so, the details thereof;**
- (c) whether there are plans to sign the Hague Convention of 1980 on the civil aspects of International Child Abduction; and**
- (d) if so, the details thereof?**

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS
[GEN. (DR) V. K. SINGH (RETD)]**

(a) & (b) There are no proposals under consideration to enter into a bilateral agreement with the US on international parental child abduction cases.

(c) & (d) For India to be able to accede to the Hague Convention on Civil Aspects of International Child Abduction, 1980, we would need to pass enabling domestic legislation, so that the principles recognized in the Hague Convention are compatible with Indian laws and existing case law established through various judgements issued by Indian courts on this issue. The Ministry of Women and Child Development is the nodal Ministry in the Government of India for dealing with issues related to parental child abduction.
